

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101

TP/11(AHM)2022 in CP/215(AHM)2014

Proceedings under Section 7 IBC

IN THE MATTER OF:

HT Media Ltd

.....Applicant

V/s

GHCL Ltd

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Mr. Navin Pahwa, Sr. Adv. a.w. Mr. M. N. Marfatia, Adv.

For the Respondent

:Mr. Mihir Thakore, Sr. Adv. a.w. Mr. Venkat Subramanyam, Ld. Adv.

For Official Liquidator

:None.

ORDER

In compliance of order dated 03.01.2024, a representation on behalf of the Official Liquidator has been filed vide Inward Diary No. 376 on 12.01.2024 which is taken on record. It is recorded therein that the applicant has not submitted any claim with the Official Liquidator and as there is no assets of the aforesaid company in liquidation, therefore, the claims have not been invited as yet.

We have again heard the remaining arguments of both the sides and perused the records.

Written submissions have already been filed by the both sides. However, both the sides are free to file their citations in support of their submissions within seven days.

The order is reserved.

-Sd-

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

**SHAMMI KHAN
MEMBER (JUDICIAL)**